

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 14147/2015

LIFE INSURANCE CORPORATION OF INDIA & ANR.

APPELLANT(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

WITH

CIVIL APPEAL NO. 14162/2015

WITH

CIVIL APPEAL NO. 14161/2015

WITH

CIVIL APPEAL NO. 14160/2015

WITH

CIVIL APPEAL NO. 14159/2015

WITH

CIVIL APPEAL NO. 14158/2015

WITH

CIVIL APPEAL NO. 14157/2015

WITH

CIVIL APPEAL NO. 14156/2015

WITH

CIVIL APPEAL NO. 14155/2015

WITH

CIVIL APPEAL NO. 14154/2015

WITH
CIVIL APPEAL NO. 14153/2015

WITH
CIVIL APPEAL NO. 14152/2015

WITH
CIVIL APPEAL NO. 14151/2015

WITH
CIVIL APPEAL NO. 14150/2015

WITH
CIVIL APPEAL NO. 14149/2015

WITH
CIVIL APPEAL NO. 14148/2015

O R D E R

1. The appellants lay challenge to the impugned judgment and order dated 13.04.2015 in LPA No. 953 of 2004 in CWJC No. 1475/1998 titled "*Life Insurance Corporation of India & Anr. Vs. Union of India & Ors.*" passed by the High Court of Judicature at Patna.

2. In the attending facts and circumstances, we are not inclined to interfere with the impugned judgment, more so for the reason that the private respondents, were un-represented, belonged to the category of Class-III and Class-IV employees.

3. The reference before the Labour Court pertains to the cessation of the temporary employment of the private respondent(s) whereby conciliation proceedings were directed to be initiated under Section 10 of the Industrial Disputes Act, 1947 (for short, 'the Act').

4. The appellants challenged the maintainability of the conciliation proceedings but the Courts below concurrently held against the instant appellant(s).

5. Be that as it may. We dispose of these appeals leaving the question of law if not already decided to be open.

6. However, we clarify that this order shall not be treated as a binding precedent.

7. Pending application(s), if any, shall stand disposed of.

.....J.
[SANJAY KAROL]

.....J.
[SATISH CHANDRA SHARMA]

NEW DELHI;
5TH June, 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 14147/2015

LIFE INSURANCE CORPORATION OF INDIA & ANR.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

C.A. No. 14162/2015 (XVI)
C.A. No. 14161/2015 (XVI)
C.A. No. 14160/2015 (XVI)
C.A. No. 14159/2015 (XVI)
C.A. No. 14158/2015 (XVI)
C.A. No. 14157/2015 (XVI)
C.A. No. 14156/2015 (XVI)
C.A. No. 14155/2015 (XVI)
C.A. No. 14154/2015 (XVI)
C.A. No. 14153/2015 (XVI)
C.A. No. 14152/2015 (XVI)
C.A. No. 14151/2015 (XVI)
C.A. No. 14150/2015 (XVI)
C.A. No. 14149/2015 (XVI)
C.A. No. 14148/2015 (XVI)

Date : 05-06-2025 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) : Mr. Vivek Narayan Sharma, AOR

For Respondent(s) : Mr. Sudarshan Singh Rawat, AOR
Ms. Saakshi Singh Rawat, Adv.
Mr. Pushkar Singh, Adv.
Mr. Sunny Sachin Rawat, Adv.

Mr. S.D.Sanjay, ASG
Mr. Amit Sharma, Adv.
Mr. Jagdish Chandra, Adv.
Mr. Khushal Kolwar, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Ms. Akanksha Raj, Adv.
Mr Arvind Kr. Sharma Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The appeal are disposed of in terms of signed order.
2. Pending application(s), if any, shall stand disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(NIDHI MATHUR)
COURT MASTER (NSH)

(Signed order is placed on the file)2